

GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO -2051  
ANSWERED ON – 17/12/2025

**INCLUSION OF COMMUNITIES IN LISTS**

2051. SHRI K. R. N. RAJESHKUMAR

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the number of proposals received from State Governments for the inclusion or reclassification of communities in the lists of the Other Backward Classes, Schedules Castes and Scheduled Tribes in the last five years, year-wise and State-wise;
- (b) the details of such proposals that are currently pending consideration, State-wise;
- (c) whether Government has received representations regarding long pending delays in matters of inclusion and reclassification and if so, the details thereof; and
- (d) the reasons for the delay in finalizing these cases, particularly where Government has furnished all requisite documents and information?

**ANSWER**

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI B.L.VERMA)

- (a) to (b) Number of proposals received and pending for inclusion/reclassification in the list of OBCs from various State Governments and Union Territories are at **Annexure-I**.
- (c) to (d) In the case of OBCs, inclusion/amendment of any caste in the Central List of OBCs is done as per the provisions of Article 342A of the Constitution of India.

In the case of SCs, Government has laid down modalities for deciding claims for inclusion in, exclusion from and other modifications in the list of Scheduled Castes. Only Such proposals of the State Governments/ Union Territory Administrations which have been agreed to both by the Registrar General of India (RGI) and National Commission for Scheduled Castes (NCSC) are processed further for amending legislation as stipulated in Clause(2) of Article 341 of the Constitution of India. All such proposals have been processed in accordance with the aforesaid modalities. No proposal is currently pending with this Department/ Ministry.

In the case of STs, the Ministry of Tribal Affairs is the Nodal Ministry for matters relating to notification of communities as Scheduled Tribes under Article 342 of the Constitution of India. Government of India has laid down modalities on 15.06.1999 (as amended on 25.06.2002 and 14.09.2022) for deciding claims for inclusion, exclusion or other modifications in the lists of Scheduled Tribes. As per these modalities, a proposal can be processed only when it is recommended and justified by the concerned State Government/UT

Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST). The Ministry of Tribal Affairs receives several proposals from various State Governments/UT Administrations for inclusion/classification of communities in the ST list every year. It is stated that processing of such proposals for inclusion in the ST List involves multiple stages of examination by the RGI and NCST. In cases where the RGI does not support a proposal, the State Governments are informed of the observations and are required to furnish additional clarifications/justifications, if any.

- State/UT-wise details of proposals received and pending for inclusion/reclassification in the list of OBCs received during last five years are as under:

S. No.	State/UTs	No. of Proposals
1.	Telangana	01
3.	Chandigarh	01
4.	Jammu and Kashmir	03
6.	Karnataka	01
7.	Tripura	02
8.	Rajasthan	01
10.	Madhya Pradesh	04
11.	Jharkhand	02
12.	Tamil Nadu	02
13.	Maharashtra	01
14.	Punjab	01
15.	Kerala	01
<b>Total</b>		<b>20</b>

- State/UT-wise details of proposals for inclusion/reclassification in the list of Scheduled Castes received during last five years are as under:

S. No.	State/ UT	Name of the community
1.	Andhra Pradesh	Beda (Budga) Jangam
2.	Chhattisgarh	1. Domra 2. Mahara, Mahra
3.	Gujarat	Nat, Natada, Bajigar
4.	Himachal Pradesh	Phalahre
5.	Jammu & Kashmir	Valmiki
6.	Jharkhand	1. Chain, Kewat, Mallah, Nishad 2. Domra
7.	Maharashtra	Dhobi
8.	Tamil Nadu	Devendrakula Velalar

- No. of proposals received for Inclusion/Reclassification of Communities in the Scheduled Tribes Lists of the concerned States/UTs in the last five years.

Sl. No.	States/ UTs	No. of Proposals
1.	Assam	6
2.	Bihar	1
3.	Chhattisgarh	8
4.	Gujrat	2
5.	Jharkhand	1
6.	Karnataka	1
7.	Kerala	1
8.	Ladakh	1
9.	Madhya Pradesh	1
10.	Manipur	1
11.	Odisha	4
12.	Tamil Nadu	2
13.	Telangana	2
<b>Total</b>		<b>31</b>